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NEW DELHI, SATURDAY, MAY 15, 1965/VAISAKHA 25, 1887

Separate paging is given to this Part in order that it may be filed as a separate compilation

भाग 🎞 स्वण्य 4

PART II—Section 4

रक्षा मंत्रासम द्वारा जारी किम गर्च निधिक नियम और आदेश।

Statutory Rules and Orders issued by the Ministry of Defence

MINISTRY OF DEFENCE

New Delhi, the 24th April 1965

S.R.O. 156.—In pursuance of sub-section (7) of Section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Ferozepore, by reason of the acceptance by the Central Government of the resignation of Major H. S. Sandhu.

[File No. 19|4|G|L&C|55|982-CD(Q&C).1

S.R.O. 157.—In pursuance of sub-section (7) of Section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Major R. Krishnamurthy has been nominated as a member of the Cantonment Board, Ferozepore vice Major H. S. Sandhu, who has resigned.

[File No. 19|4|G|L&C|55|982-CD(Q&C).]

S.R.O. 158.—In pursuance of sub-section (7) of section 13 of the Cantonments Act. 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board. St. Thomas Mount, by reason of the acceptance by the Central Government of the resignation of Shri V. R. Chandran, Magistrate, 1st Class.

[File No. 19|3|G|L&C|57|1018-CD(Q&C).]

S.R.O. 159.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Shri R. Krishnamurthy, Magistrate, 1st Class, has been nominated as a member of the Cantonment Board, St. Thomas Mount, by the District Magistrate of Chingleput Distr. Nandanam, Madras in exercise of the powers conferred under section 13(3)(b) of that Act vice Shri V. R. Chandran, Magistrate, 1st Class resigned.

[File No. 19]3|G|L&C|57|1018-CD(Q&C).]

S.R.O. 160.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Bakloh, by reason of the acceptance by the Central Government of the resignation of Major P. K. Dass, AMC.

[File No. 19|34|G|L&C|56|1075-CD(Q&C).]

S.R.O. 161.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Captain B. P. Singh, AMC, has been nominated as a member of the Cantonment Board, Bakloh vice Major P. K. Dass, AMC, who has resigned

[File No. 19|34|G|L&C|56|1075-CD(Q&C).]

S.R.O. 162.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Nainital, by reason of the acceptance by the Central Government of the resignation of Major M. A. D. Lima.

[File No. 19|37|G|L&C|56|1007-CD(Q&C).]

S.R.O. 163.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Captain B. B. Chanan, S.S.O. Nainital, has been nominated as a member of the Cantonment Board, Nainital vice Major M. A. D. Lima, who has resigned.

[File No. 19|37|G|L&C|56|1007-CD(Q&C).]

S.R.O. 164.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Saugor, by reason of the acceptance by the Central Government of the resignation of Major S. L. Malhotra.

[File No. 19|10|G|L&C|56|1004-CD(Q&C).]

S.R.O. 165.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Major Balwant Singh Sahore has been nominated as a member of the Cantonment Board, Saugor vice Major S. L. Malhotra who has resigned.

[File No. 19|10|G|L&C|56|1004-CD(Q&C).] VINAYA VYAS, Under Secy.

New Delhi, the 27th April 1965

- S.R.O. 166.—In exercise of the powers conferred by sub-section (2) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), read with sub-rule (2) of rule 42 of the National Cadet Corps Rules, 1948 and in supersession of the notification of the Government of India in the Ministry of Defence No. S.R.O. 247, dated the 19th August, 1961, the Central Government hereby appoints a State Advisory Committee of the National Cadet Corps for the State of Andhra Pradesh consisting of the following persons, namely:—
 - 1. The Minister for Education, State of Andhra Pradesh (Chairman)
 - 2. The Secretary to the Government of Andhra Pradesh, Education Department.
 - 3. The Vice-Chancellor, Osmania University, Hyderabad.
 - 4. The Vice-Chancellor, Andhra University, Waltair.
 - 5. The Vice-Chancellor, Sri Venkateswara University, Tirupathi.
 - The Vice-Chancellor, Andhra Pradesh Agricultural University, Hyderabad.
 - 7. The Director of Public Instruction, Andhra Pradesh, Hyderabad.
 - 8. The Commander, Andhra (Indep.) Sub-Area.
 - 9. Shri G. Gopala Rao, Principal, University College, Waltair.
 - Dr. Sri Devi, Principal, Women's College, Osmania University, Hyderabad.
 - 11. Shri R. T. Ranga Reddy, Headmaster, Zilla Parishad Mul**tipur**pose School, Chittoor.

- Sister M. Virginia, Principal, St. Francis Girls High School, Secunderabad.
- The Director, National Cadet Corps Directorate, Andhra Pradesh, Secunderabad.
- Shri B. Naraisinga Rao, Executive Officer, Tirumala. Tirupathi Devasthanams, Tirupathi.
- 15. Shri P, Sri Rama Murthy, M.L.C.
- 16. Srimati C. Ammanna Raja, M.P.
- The Financial Adviser (Edn.), Finance Department, Government of Andhra Pradesh.
- 18. The Deputy Director of Public Instruction (Secondary Education)
 Andhra Pradesh.

[File No. 0578|NCC(Cord)(D).]

New Delhi, the 28th April 1965

- S.R.O. 167.—In exercise of the powers conferred by sub-section (2) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), read with sub-rule (2) of rule 42 of the National Cadet Corps Rules, 1948, and in supersession of the notification of the Government of India in the Ministry of Defence No. S.R.O. 221 dated the 29th July, 1961, the Central Government hereby appoints a State Advisory Committee of the National Cadet Corps for the State of Pondicherry consisting of the following persons, namely:—
 - 1. The Minister of Education, Government of Pondicherry. (Chairman)
 - 2. The Secretary to the Government of Pondicherry, General Administration (Education) Department,
 - 3. The Director of Public Instruction, Pondicherry.
 - 4. The General Staff Officer 1, Headquarters Madras, Mysore and Kerala Area.
 - 5. Dr. D. J. Reddy, Principal, Dhanvantri Medical College, Pondicherry,
 - 6. Shri T. Balakrishnan Nayar, Principal, Tagore Arts College, Pondicherry.
 - Shri E. Duraikannu, Headmaster, Government High School, Puranassingapalayam, Pondicherry.
 - 8. Rev. Fr. Peter, Principal, Petit Seminaire High School, Pondicherry.
 - 9. The Director, National Cadet Corps, Madras and Pondicherry.
 - 10. Shri Ku. Sivapragasam, M.P.
 - 11. Shri Thillai Kanagaraj, M.L.A.
 - 12. Smt. Simone Sinnas.
 - 13. The Under Secretary to the Government of Pondicherry, Finance Department.
 - 14. The Chief Inspector of Physical Education, Education Department.

[File No. 2351/NCC (Cond) (D).]

S. P. SRINIVASAN, Dy. Secy.

New Delhi, the 30th April 1965

S.R.O. 168.—In pursuance of sub-section (1) of section 16 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby directs that the casual election of a member of the Secundrabad Cantonment from ward No. II of the said Cantonment shall be held on the 25th July 1965.

[File No. 29/17/G/L&C/57/1128-CD(Q&C).]

S.R.O. 169.—In pursuance of sub-section (7) of section 13 of the Cantonment Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Delhi by reason of the acceptance by the Central Government of the responsible of Sqn. Ldr. Surat Singh.

[File No. 19/23/G/L&C/56/1130-CD(Q&C).]

S.R.O. 170.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Sqn. Ldr. P. S. Chakrabarty (4528) has been nominated as a member of the Cantonment Board, Delhi vice Sqn. Ldr. Surat Singh, who has resigned.

[File No. 19723/G/L&C/56/1130-CD(Q&C).] VINAYA VYAS, Under Secy.

New Delhi, the 3rd May 1965

S.R.O. 171.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that a vacancy has occurred in the membership of the Cantonment Board, Badamibagh by reason of the acceptance by the Central Government of the resignation of Shri Ghulam Mohamad Mir Magistrate Ist Class.

[File No. 19/1/G/L&C/56/1129-C/D(Q&C).]

25,

S.R.O. 172.—In pursuance of sub-section (7) of section 13 of the Cantonments Act, 1924 (2 of 1924), the Central Government hereby notifies that Shri Qazi Meraj-Ud-Din Magistrate Ist Class has been nominated as a member of the Cantonment Board, Badamibagh by the District Magistrate Srinager in exercise of the powers conferred under section 13(3)(b) of that Act vice Shri Ghulam Mohamad Mir Magistrate Ist Class resigned.

[File No. 19/17G/L&C/56/1129-C/D(Q&C).]

R. S. CHAUDHRI, Under Secy.

New Delhi, the 4th May 1965

- S.R.O. 173.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Civilians in Defence Services (Classification, Control and Appeal) Rules, 1952. namely:—
- 1. These rules may be called the Civilians in Defence Services (Classifications, Control and Appeal) Amendment Rules, 1965.
- 2. In Schedule IV to the Civilians in Defence Services (Classification, Control and Appeal) Rules, 1952, against serial No. 6, in column 3 for the expression "C.G.S." the expression "D C.O.A.S." shall be substituted:

K. VENUGOPALAN, Dy. Secy.